

(b) No. After the inauguration of Republic of India, extradition of offenders between India and Ceylon is held in abeyance. Pending the conclusion of an extradition treaty with the Government of Ceylon, the question of having some reciprocal arrangements with that Government for this purpose is under consideration.

Dr. Ram Subhag Singh: What was the system of dealing with criminal and other offenders during the pre-independence period?

Shri Anil K. Chanda: There was the Fugitive Offenders Act of 1881 which was in operation between the United Kingdom and the Colonies. But after we became a Republic obviously it could not operate between India and Ceylon which had also become a Dominion of the Commonwealth.

Dr. Ram Subhag Singh: May I know whether that Fugitive Offenders Act was declared invalid by the court of Ceylon or was it abrogated by the Government there or the Government of India?

Shri Anil K. Chanda: It is not that. The Fugitive Offenders Act extends to the United Kingdom, a Colony, a Protectorate or a United Kingdom Trust Territory. Ceylon is none of these. The result is that the Fugitive Offenders Act of 1881 is operative only between the United Kingdom and Ceylon and between the United Kingdom and India, and not between India and Ceylon.

Dr. Ram Subhag Singh:—Has there been any instance since attaining independence when India asked for the extradition of criminal or other offenders which the Government of Ceylon refused?

Shri Anil K. Chanda: There are seven cases which Ceylon wants us to extradite from India and one case where we want them to extradite from Ceylon.

HORILADIH COLLIERY

*1313. **Shri M. N. Singh:** (a) Will the Minister of Production be pleased to state whether any step was taken to know the condition of water logging in Horiladih Colliery in Jharia coal field of Manbhum, Behar, on the 14th February, 1953 when all the neighbouring pits of the neighbouring coal fields were working at deeper level and had dried up the said logged water?

(b) Do Government propose to enquire and give the reasons for not

taking out the 14 seams of coal 28 to 3 ft. in height in Horiladih colliery?

The Minister of Production (Shri K. C. Reddy): (a) It is known that the Horiladih Colliery has remained almost filled up with water up to date. The water level has not been affected by the workings of the neighbouring mines.

(b) Development work in the workable portion of No. 14 seam has already been completed but it is not advisable to extract the pillars in this seam, without complete stowing. It is understood that the Company intends to resume work after sand stowing arrangements are installed.

COAL STOCKS IN JHARIA COAL FIELDS

*1314. **Shri M. N. Singh:** (a) Will the Minister of Production be pleased to state why 16 seams of almost all the collieries of Jharia coal fields are kept in stock and not supplied to the public for brick-burning purposes?

(b) Are Government aware that these collieries are purchasing fields under cultivation to stock these 16 seams, for want of space in depots there?

(c) What steps are Government proposing to take in the matter?

The Minister of Production (Shri K. C. Reddy): (a) Number 16 seam in the Jharia coalfield is usually selected grade B coal after it is carefully cleaned and bands of shale are rejected. These shale bands have to be removed from the coal before despatch to avoid complaints from consumers. It is this shale and not the coal that is kept in stock. The rejected shale contains about 50 per cent. of coal which is inter-bedded in the bands. It is generally not suitable for brick-burning purposes and there is little demand for it, as stocks of grade II and grade III coal are available in the coalfields for brick-burning.

(b) Enquiries reveal that no land has been acquired by any colliery company recently for the stocking of the shale or rejections.

(c) Does not arise.

BULLETINS OF C.P.W.D. SUBORDINATE ENGINEERS' ASSOCIATION

*1315. **Shri M. S. Gurupadaswamy:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government have seen the two bulletins published by the C.P.